

**CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH,
JABALPUR**

Original Application No. 394 of 2005

Jabalpur, this the 21st day of April, 2005

Hon'ble Shri M.P. Singh, Vice Chairman
Hon'ble Shri Madan Mohan, Judicial Member

1. Smt. Bhagwanti Bai, W/o. Late Shri Topram Bagre,
Aged about 43 years, R/o. House No. 2063/1, Sethi
Nagar, Giriraj Kishore Ward, Jabalpur (MP).
2. Nitin Bagre, S/o. Late Shri Topram Bagre,
Aged about 43 years, R/o. House No. 2063/1, Sethi
Nagar, Giriraj Kishore Ward, Jabalpur (MP). Applicants

(By Advocate – Shri V. Tripathi)

V e r s u s

1. Union of India, through it's Secretary,
Ministry of Defence, New Delhi.
2. Commandant, Grenadiers Regimental
Centre, Jabalpur (MP). Respondents

O R D E R (Oral)

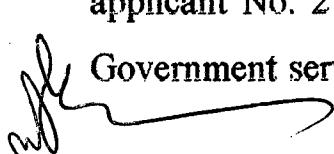
By M.P. Singh, Vice Chairman –

Heard the learned counsel for the applicants.

2. By filing this Original Application the applicants have claimed the following main relief :

“(ii) direct the respondents to consider the applicant No. 2 for compassionate appointment on a suitable post. If the applicant No. 2 is found suitable he may be appointed.”

3. The brief facts of the case are that the father of the applicant No. 2 died in harness 20th April, 2003. After the death of the father of the applicant No. 2 the applicant No. 1 who is the widow of the deceased Government servant preferred a representation dated 9.9.2004 (Annexure



A-2) to the respondents to give compassionate appointment to the applicant No. 2. Till now the respondents have not taken any decision on the said representation of the applicant No. 1. The learned counsel for the applicants stated that he will feel satisfied if directions are given to the respondent No. 2 to consider and decide the said representation of the applicant No. 1 by passing a speaking, detailed and reasoned order within a time frame manner.

4. Accordingly, we feel that ends of justice would be met if we direct the respondent No. 2 to consider and decide the said representation of the applicant No. 1 dated 9.9.2004 (Annexure A-2) by passing a speaking, detailed and reasoned order within a period of two months from the date of receipt of a copy of this order. We do so accordingly. The learned counsel for the applicants is also directed to send a copy of this order as well as the copy of the petition to the respondent No. 2 immediately.

5. In view of the aforesaid, the Original Application stands disposed of at the admission stage itself.

(Madan Mohan)
Judicial Member

(M.P. Singh)
Vice Chairman

गाही हेतु *John Lansdowne*
ज्येष्ठ संग्रहालय
25/05

Received 05/05/05
on 2/1/05
/ B